

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:991
ANSWERED ON:11.12.2013
SUMMER VACATION IN COURTS
Chaudhary Shri Haribhai Parthibhai

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that judiciary has been enjoying summer vacation every year since the British period;
- (b) if so, the details thereof;
- (c) whether in view of increasing number of pending cases in the courts the Government proposes to abolish the practice of summer vacation; and
- (d) if so, the details thereof and the steps taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

(a) to (d) The practice of vacation in Courts is continuing since pre-independence. The duration of vacations in the Supreme Court and High Courts is governed by the Rules/Regulations framed by the concerned Courts. The Law Commission of India in its 230th Report submitted on 5th August, 2009 had, inter-alia, recommended that vacations in the higher judiciary must be curtailed by at least 10 to 15 days and the court working hours should be extended by at least half an hour. The Report has been forwarded to the Chief Justices of High Courts to consider the recommendations contained therein for adoption. Government does not have under its consideration any proposal to abolish the practice of summer vacation in the Courts.